

THE HIGH COURT OF JUDICATURE AT BOMBAY

ORIGINAL SIDE

NOTIFICATION

No.G./Amend/1078/2022.— The Hon'ble the Chief Justice and the Judges of the High Court are pleased to direct that the following amendment shall be made in Appendix III of the Bombay High Court Original Side Rules, 1980 :—

I

Delete the Rules D (iii) and D(iv) of Appendix III, Part I of the Bombay High Court Original Side Rules, 1980.

II

Insert the following sub-rules 3(iv) and 3(v) to Rule (A), Appendix III, Part I of the Bombay High Court Original Side Rules, 1980.

(iv) Memo of appeal without annexures.

(v) Memo of cross-objections without annexures.

III

Insert the following sub-rules 8 to Rule (A), Appendix III, Part I of the Bombay High Court Original Side Rules, 1980.

(8) Petitions under Articles 226 and 227 of the Constitution without annexures.

High Court of Judicature at Bombay,
dated the 28th June 2022.

MAHENDRA W. CHANDWANI,
Registrar General.